

**MISC Case No.123/2018**

**Present : Ms. Sparsita Garg, M.A., LL.M., AJS**

**16.03.2021**

Petitioner is absent without any step.

Opposite party is absent with step vide petition no.778/2021 showing cause of absence, which is seen and allowed.

Perused the case record. On perusal of the case record, it transpires that the petitioner is found to be absent without any step since 13.08.2019. From the conduct of the petitioner, it transpires to me that she is no longer interested to proceed with this case against the opposite party and accordingly, this instant case is dismissed for non-prosecution of the petitioner.

Accordingly, case is disposed of.